

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3137  
(To be answered on the 3<sup>rd</sup> August 2017)**

**NEW CIVIL AVIATION POLICY**

**3137.      SHRI P. KARUNAKARAN  
             SHRI P. KUMAR  
             SHRI HARISHCHANDRA CHAVAN  
             DR. P.K. BIJU  
             SHRIMATI JAYSHREEBEN PATEL**

**Will the Minister of CIVIL AVIATION  
              नगर विमानन मंत्री**

**be pleased to state:-**

- (a) the current status of implementation of new civil aviation policy in the country;**
- (b) whether under new aviation policy all passengers would be able to fly just for Rs. 2500/- for a period of one hour, if so, the details thereof;**
- (c) the air routes on which this facility would be extended and duration of applicability of such a scheme;**
- (d) whether investment has been made in the civil aviation sector after introduction of the new civil aviation policy and if so, the details thereof;**
- (e) the monitoring mechanism in place to keep tab on the companies investing in civil aviation sector; and**
- (f) the shortcomings reported/noticed in the monitoring mechanism and the efforts made by the Government to overcome the same?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
              नगर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

**(a): In pursuance of National Civil Aviation Policy (NCAP)-2016, Ministry of Civil Aviation has taken following steps:**

- 1. Regional Connectivity Scheme(RCS) UDAN has been launched on 21.10.2016 by making flying affordable for common masses.**
- 2. Directorate General of Civil Aviation has issued Civil Aviation Requirements for Scheduled Commuter Operator.**
- 3. Route Dispersal Guidelines (RDGs) have been revised and issued on 08.08.2016. However, categorisation of routes will be effective from Winter**



schedule-2017.

4. Aeronautical Information Circular (AIC) on requirement for International Operation (5/20) has been issued on 24.08.2016.

5. Revised guidelines for code share has been issued vide AIC dated 24.08.2016.

6. Issue of Temporary Landing Permit (TLP) to Maintenance Repairs and Overhaul (MRO)/foreign pilots has been addressed.

7. Notification has been issued to all the Aerodrome Operators on 01.08.2016 to upgrade their existing equipment in compliance with latest emission norms.

8. In order to reduce the air cargo dwell time, the free period applicable for air cargo at all airports has been reduced as follows:

(i) For import cargo, free period is reduced from 72hrs to 48hrs.

(ii) For export cargo, free period for airlines is reduced from 48hrs to 36hrs and free period for exporters is reduced from 24hrs to 12hrs.

(b): Airfare cap under RCS-UDAN for fixed wing aircraft ranges from Rs. 1420/- for 151 kilometers to Rs. 3500/- for >800 kilometers. Airfare caps specified for various stage lengths for fixed wing aircraft / flight duration for helicopters is at Annexure-2.

(c): RCS-UDAN is a demand-driven scheme, where airline operators undertake assessment of demand on particular routes. Airline operators are selected through transparent bidding process. Selected Airline Operators are required to commence RCS flights within six months after award of routes/network.

(d) to (f): Foreign Direct investment (FDI) Equity inflow reported under Air Transport during the period July, 2016 to May, 2017 is attached at Annexure-1. Besides the entry conditions as mentioned in FDI Policy on foreign investment, the investment/investors are required to comply with all relevant sectoral laws, regulations, rules, security conditions, and state/local laws/regulations.

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ANNEXURE-1

STATEMENT ON COUNTRY-WISE FDI EQUITY INFLOWS  
FROM JULY 2016 TO MAY 2017  
Sector AIR TRANSPORT (INCLUDING AIR FREIGHT)

(Amount in US\$ million)

S.No	Name of the Country	Amount of Foreign Direct Investment Inflows
1	Afghanistan	0.00
2	Australia	0.49
3	Baharain	0.01
4	Germany	0.26
5	HongKong	0.49
6	Italy	0.00
7	Kuwait	0.03
8	Malaysia	3.72
9	Mauritius	341.74
10	Oman	0.06
11	Qatar	3.74
12	Saudi Arabia	0.11
13	Singapore	40.29
14	UAE	11.99
15	United Kingdom	0.99
16	U.S.A	0.24
17	Trinidad & Tobago	0.04
	<b>Grand Total</b>	<b>404.21</b>



## Annexure – 2: Airfare Cap under RCS

Airfare Cap to be considered for respective stage lengths / flight duration are as follows (Refer Section 2.3 above):

### Airfare Cap for Fixed-wing aircraft

S.No.	Stage Length (in km)	Airfare Cap per RCS Seat (in INR)
1.	151 – 175	1,420
2.	176 – 200	1,500
3.	201 – 225	1,580
4.	226 – 250	1,670
5.	251 – 275	1,750
6.	276 – 300	1,830
7.	301 – 325	1,920
8.	326 – 350	2,000
9.	351 – 375	2,080
10.	376 – 400	2,170
11.	401 – 425	2,250
12.	426 – 450	2,330
13.	451 – 475	2,420
14.	476 – 500	2,500
15.	501 – 525	2,500
16.	526 – 550	2,590
17.	551 – 575	2,680
18.	576 – 600	2,770
19.	601 – 625	2,860
20.	626 – 650	2,950
21.	651 – 675	3,050
22.	676 – 700	3,140
23.	701 – 725	3,230
24.	726 – 750	3,320
25.	751 – 775	3,410
26.	776 – 800	3,500
27.	>800	3,500

### Airfare Cap for Helicopters

S.No.	Flight Duration (in minutes)	Airfare Cap per RCS Seat (in INR)
1.	00 – 30	2,500
2.	31 – 35	2,900
3.	36 – 40	3,350
4.	41 – 45	3,750
5.	46 – 50	4,150
6.	51 – 55	4,600
7.	56 – 60	5,000
8.	> 60	5,000